

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/1586/2024 CP(IB)/809(MB)/2021

IN THE MATTER OF

SREI Equipment Finance Limited

... Petitioner

Vs

Nirmal Lifestyle Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Rohan Agarwal (PH)

For the Applicant

IA/1586/2024:

Adv. Gautam Ankhad a/w Nausher Kohli (PH)

For the Respondent:

Counsel for the Respondent

ORDER

IA/1586 of 2022- Counsel for the Respondent prays for a short adjournment to file the reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **03.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/1089/2022 CP(IB)/809(MB)/2021

IN THE MATTER OF

SREI Equipment Finance Limited

... Petitioner

Vs

Nirmal Lifestyle Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Rohan Agarwal (PH)

For the Applicant: Adv. Gautam Ankhad a/w Nausher Kohli (PH)

ORDER

Adjourned to **03.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/